

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2407

ANSWERED ON:04.08.2015

Grant of SC Status

Misra Shri Ajay (Teni)

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has prepared any action plan in 1999 for granting the status of Scheduled Caste (SC) to various castes eligible for it, if so, the details thereof and the present status;
- (b) whether the said action plan was modified by the Government, if so, the salient features of the said plan;
- (c) whether a number of castes eligible for obtaining the said status have failed to get the said status in the absence of any recommendation from the concerned State Governments, if so, the details thereof;
- (d) whether Union Government proposes to further modify the said action plan for granting the SC Status to the eligible; and
- (e) if so, the time by which it is likely to be done?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

(a) & (b): Government has approved Modalities for deciding claims for inclusion in, exclusion from and other amendments in the orders specifying the lists of Scheduled Castes (SCs). As per the said Modalities, the proposals made by the State Governments/Union Territory Administration (UT) are referred to the Registrar General of India (RGI) for comments. Proposals agreed to by the RGI are referred to the National Commission for Scheduled Castes (NCSC) for comments. Such proposals which have been agreed to by the RGI and the NCSC are processed further as per clause (2) of Article 341 of the Constitution of India. The Modalities were amended in the year 2002 to the effect that in such cases, where the RGI does not agree to the point of view of the State Government/ UT Administration on a second reference, the Government of India may consider rejection of the said proposal.

(c): Eligibility of a caste for inclusion in SC list can be examined in accordance with the Modalities indicated above only after receipt of a proposal from the concerned State Government/ UT Administration as per provisions of Article 341 of the Constitution of India.

(d): No, Sir.

(e): Does not arise.